## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-560038. Dated: 19 (CT 1993)

APPLICATION NO(S)

653 of 1993.

APPLICANTS: K.S. Subbarayan

v/s.RESPONDENTS: Director, Doordershan Kendre Bangalore and Others.

TO.

- 1. Dr.M.S.Nageraja, Rdvocate, No.11, Second Floor, First Cross, Sujetha Complex, Gendhinager, Bangalore-560 009.
- The Director,
   Doordershan Kendza,
   J.C.Nagar, Bangalore-560 006.
- Sri.G. Shanthappa,
   Central Govt.Stng.Counsel,
   High Court Building,
   Bangalore-560 001.

Subject:- Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY/INTERIM ORDER, passed by this Tribunal in the above said application(s) on 12-10-1993.

DEPUTY REGISTRAR"
JUDICIAL BRANCHES.

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## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCHLBANGALORE

DATED THIS THE TWELVETH DAY OF OCTOBER, 1993

Present: Hon'ble Mr. Justice P.K. Shyemsunder, Vice Chairman

## APPLICATION NO.653/1993

Shri K.S. Subbarayan Aged 54 years S/o. A.S. Samagounder Q.No.2, T.V. Complex J.C. Nagar Post D.D.K. Bangelore-560 006

.. Applicant

(Dr. M.S. Nagaraja, Advocate)

Vs.

- 1. The Director
  Doordershen Kendra
  Government of India
  Bangalore 560 006
- 2. The Director General Doordarshan Bhavan Government of India Mandi House, New Delhi.
- Union of India represented by the Secretary to Govt. Ministry of Information and Broadcasting, New Delhi.

... Respondents

(Shri G. Shantappa, Advocate)

This application having come up for hearing before the Tribunal today, Hon'ble Mr. Justice P.K. Shyamsunder, Vice Chairman made the following:

## ORDER

This application is covered by a Full Bench decision in the case of B. Ravindran & Anr. Vs. Director General of Posts, New Delhi, reported in (1991) 15 ATC 195 which entitles the applicant for the reliefs sought for in this application to be granted. But then, I am told that



by a Spacial Leave Petition No.15031-32 of 1990 Supreme

Court vide its order dated 19.12.1990 had stayed the said

Full Bench decision. Under the circumstances the same being rendered inoperative would be of little assistance to the applicant. But then, the whole matter is being now before the Supreme Court, both sides submit that right of parties be regulated by the decision of the Supreme Court in the SLP referred to above. Accordingly, I dispose off this application with an observation that the Department and the applicant, that rights inter se, shall stand regulated by the final pronouncement of the Supreme Court in the SLP referred to above. No costs.

50/-

(P.K. SHYAMSUNDER)

WINIST.

TRUE COPY

SECTION OFFICER
SECTION OFFICER
ADMINISTERATIVE
ADDITE
ADDITE
SEALURE

VICE CHAIRMAN